

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal no. 42 of 2013

Dated : 3rd April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M/s. Bharti Hexacom Ltd. Appellant (s)

Versus

Rajasthan Electricity Regulatory Commission
& Anr. ...Respondent (s)

Counsel for the Appellant(s): Mr. Anand K. Ganesan with
Ms. Swapna Seshadri

Counsel for Respondent (s): Mr. R.K. Mehta with
Mr. Antaryami Upadhyay &
Mr. R.K. Pathale for R-1
Mr. Bipin Gupta for R-2

ORDER

Mr. Bipin Gupta, Learned Counsel undertakes to file vakalatnama on behalf of Respondent no.2 today.

The Learned Counsel for the Respondents request for some time to file the reply. Accordingly, they are directed to file their respective replies on or before 30.04.2013 after serving copy on the other side. In the meantime, the Learned Counsel for the Appellant is at liberty to file rejoinder, if any.

Post the matter for hearing on **03.05.2013**.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/vt